

MR. SPEAKER : We will finish with the Sri Lanka discussion and then take it up.

(Interruptions)

SHRI ANANDA GAJAPATHI RAJU (Bobbili): We asked for information yesterday and today we learn from the papers about the imposition of the President's rule.

SHRI SAIFUDDIN CHOWDHARY: Repeatedly we wanted to know.....
(Interruptions)

SHRI BALWANT SINGH RAMOO-WALIA: Despite being a majority Government, the Punjab Government has been dismissed. The Prime Minister hailed and appreciated the efforts of the Chief Minister on the first day of the session and on the last day of the session he has been dismissed.....*(Interruptions)*.

MR. SPEAKER: I will provide you time to speak on this. You will be given time. I have given my word and we shall do it. No. problem.

Shri Buta Singh.

11.04 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table-

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 11th May, 1987 issued by the President under article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 474 (E) in Gazette of India dated the 11th May, 1987, under article 356 (3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 11th May, 1987 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 475(E) in Gazette of India dated the 11th May, 1987.

- (2) A copy of the report dated the 11th May, 1987 of the Governor of Punjab to the President (Hindi and English versions). [Placed in Library. See No. LT - 4454/87.]

[English]

MR. SPEAKER : Copies of the Proclamation and the Governor's Report are available at the Publication Counter. Members may, if they so desire, collect these from there.

(Interruptions)

[Translation]

MR. SPEAKER: You may do so. Who stops you from doing so?

[English]

SHRI SAIFUDDIN CHOWDHARY (Katwa): We want condemnation of this act of the Government.....*(Interruptions)* Why did they not consult the House? It is a natural question.

MR. SPEAKER: What can I do ?

(Interruptions)

MR. SPEAKER: One man at a time please. Let us be reasonable.

[Translation]

It makes no difference if you speak loudly. If you speak in a soft voice, you will get the work done. I would like to say one thing to you...

[English]

What do you want me to do?

[Translation]

You please tell me, what can I do for you?

SHRI SAIFUDDIN CHOWDHARY: What can you do for us?

MR. SPEAKER: You are intimidating me a bit more....

(Interruptions)

I would allow a discussion on it.

[English]

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour): Yesterday we raised it and they denied it at that time..... *(Interruptions)*

MR. SPEAKER: I will allow you. You can say all these things during the discussion.

(Interruptions)

At this stage, Shri Amal Datta and some other hon. Members left the House.

[Translation]

SHRI C. JANGA REDDY (Hanamkonda): We support the President's rule. We have been speaking on this point for the past tow months, but you are not listening to us. Although you have done this with an eye on the election in Haryana, yet we support it. It is not proper to take such an important decision without having discussion on it when the Lok Sabha is in session..... *(Interruptions)*.

11.06 Hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 11th May, 1987, agreed without any amendment to the Governors (Emoluments Allowances and Privileges) Amendment Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 5th May, 1987."
- (ii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sittings held on the 11th May, 1987 agreed without any amendment to the Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 6th May, 1987."

11.07 hrs

STATEMENT RE: ENHANCEMENT OF
RATE OF INTEREST ON THE
EMPLOYEES PROVIDENT
FUND

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI P.A.
SANGMA): Hon'ble Members are aware